

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, the 3rd May, 1979.

NOTIFICATION
INCOME TAX

No.2799(F.No.404/103(TRO-ASR)/79-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises S/Shri S.P.Mehta and A.P.Kackria being gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officers under the said Act.

2. This Notification shall come into force with effect from the date S/Shri S.P.Mehta and A.P.Kackria takes over the charge as Tax Recovery Officers.

Sd/-

(H. VENKATARAMAN)

Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

Copy forwarded to:-

1. All Directors of Inspection including DI(O&MS), New Delhi.
2. The Director, IRS, Staff College, Nagpur.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Accountant General, Punjab, Chandigarh.
5. The Chief Secretary, Government of Punjab, Chandigarh.
6. The joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
7. The Commissioner of Income-tax, Amritsar.
8. Bulletin Section (3 copies).
9. Guard File.

Sd/-

Deputy Secretary to the Government of India.

AUTHORISED FOR ISSUE

H.D. Sharma
(H.D. SHARMA)
ASSISTANT DIRECTOR(RS&P).

No. CC/ITCC/2699/707/RSP/79.

* SHARMA *